

A1
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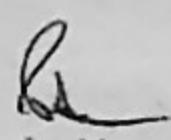
Misc. 354/95
O.A. 1808/93

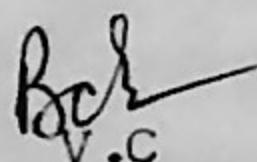
(S)

27.4.95 Hon. Mr. Justice B.C. Saksena, V.C

Hon. Mr. S. Dayal, Member (A)

None responded on behalf of the applicant when the case was called out. Through misc. 354/95 application no. filed by the respondents it has been indicated that the facts and questions of law raised in the O.A. are identical to those which were raised in O.A. No. 1336/93 Munna Lal and Ors Vs. Union of India and Ors ~~dis~~ O.A. 1336/93 alongwith other connected O.As were dismissed by a judgment dated 15.12.94. In terms of the said judgment this O.A. is also dismissed.


A.M.


B.C.S.
V.C.

524

Recd
23/11/96

855
30/11/96

A3
1

* S.O. (J)
For N.A. Kepon P

Regd
23.1.96

DN. 4494/95/28

Section XI
SUPREME COURT OF INDIA
NEW DELHI.
DATED: 22/12/95

15-196

From:-
The Registrar
Supreme Court of India.
NEW DELHI.

To Dy.
The Registrar
High Court of U.P.
Central Administrative Tribunal
Allahabad Bench Allahabad

PETITION FOR SPECIAL LEAVE TO APPEAL CIVIL No. 19512 195
(Petition under Article 136(1) of the constitution of India from
the Judgment and Order dated 27/04/95
of the ~~High Court of Judicature at U.P.~~
in O.A. 1808/93. ~~2000~~ ... PETITIONER(S)

GULZARI LAL

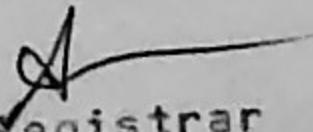
- vs -

... RESPONDENT(S)

U.O.I & AORS

Sir,
I am directed to inform you that the petition above mentioned
filed in the Supreme Court was dismissed
by the Court on 11/09/95

Yours faithfully


For Registrar

COPY TO
MR. RAKESH K. SHARMA (Adv)
MS. MEENAKSHI ARORA (Adv)

Shri B.N. Bhattacharya
Faruq Ali
Sh. 30/11/96